

**NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH**
(through web-based video conferencing platform)

Item No. 212
CA No. 08/JPR/2024
CP No. 08/241-242/JPR/2021
Under Section 241-242 of
Companies Act, 2013

In the matter of:

Nirmal Kumar Rathi & Anr.

...Petitioners

Versus

Surya Nagari Cold Storage and Agro Products Pvt. Ltd. & Ors.

...Respondents

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER
HON'BLE MR. RAJEEV MEHROTRA, TECHNICAL MEMBER**

Present Through Video Conferencing: -

For the Petitioner : Naresh Kumar Sejvani, Adv.
For the Respondent : Akshita Koolwal, Adv.

ORDER

Heard Mr. Naresh Kumar Sejvani, Adv. appearing on behalf of the Petitioner. Ms. Akshita Koolwal, Adv. appearing on behalf of the Respondent. An application under Rule 11 & 82 of the NCLT Rules, 2016 has been filed for seeking withdrawal of the Company Petition. In view of the facts narrated in the application, permission is granted. **CP No. 08/241-242/JPR/2021** is dismissed as withdrawn.

Sdr

(Rajeev Mehrotra)
Technical Member

Sdr

(Deep Chandra Joshi)
Judicial Member

March 28, 2024